

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00013/2019
Chandigarh, this the 09th day of January, 2019

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

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1. P.G.I. Medical Technologists Association, Chandigarh, Post Graduate Institute of Medical Education and Research, Chandigarh – 160012 through its General Secretary Ashwani Kumar Munjal, 56 years, Group B
2. Jogeshwar Binota, aged 51 M, son of Shri Ram Kishan, Senior Laboratory Technician (Group B), Department of Haematology, Post Graduate Institute of Medical Education and Research, Chandigarh – 160012.
3. Bharat Bhushan Vohra, aged 51 M, son of Shri Gian Chand, Senior Laboratory Technician (Group B) Department of Histopathology, Post Graduate Institute of Medical Education and Research, Chandigarh – 160012.
4. Sushil Kumar Battan, aged 38 M, son of Shri Dharam Singh Battan, Senior Technician (X-Ray) (Group B), Department of Radio Diagnosis and Imaging, Post Graduate Institute of Medical Education and Research, Chandigarh – 160012.

....Applicants

(Present: Mr. Ashwani Munjal, Applicant No. 1)
Versus

1. Post Graduate Institute of Medical Education and Research, Chandigarh – 160012 through its Director.
2. The Standing Academic Committee of Post Graduate Institute of Medical Education and Research, Chandigarh – 160012 through its Chairman.
3. Sh. Lalit Kumar Gupta, Lecturer, Department of Radiodiagnosis and Imaging, Post Graduate Institute of Medical Education and Research, Chandigarh – 160012.
4. The President cum Appointing Authority (Group A Non-Faculty Posts) of PGIMER, Chandigarh Sh. J.P. Nandda, Union Minister of Health & Family Welfare, Nirman Bhawan, New Delhi.-110011.
5. Dr. Jagat Ram, Director cum Chairman, Departmental Promotion Committee (Group A Non-Faculty). Post Graduate Institute of Medical Education and Research, Chandigarh – 160012.

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Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. The present O.A. has been filed seeking issuance of a direction to the respondents to conclude the relevant rule-formulation for the posts of Lecturer and Tutor, in terms of order dated 10.07.2013 (Annexure A-8), passed in T.A. No. 12/CH/2010.
2. Mr. Ashwani Munjal submitted that the plea of the applicants for making rule formulation for the post of Lecturer and Tutor was accepted in the earlier case (T.A. NO. 12/CH/2010) whereby the respondents were directed to do the needful in para 99 of the order dated 10.07.2017 passed by this Court.
3. Considering the fact that the issue has already been adjudicated and direction issued by this Court, and the applicants are before this Tribunal for reiterating that direction, we are not inclined to entertain this O.A. being not maintainable. However, the applicants are free to avail the appropriate remedy available to them for redressal of their grievance.
4. Accordingly, the O.A. is not maintainable and is dismissed as such. MA No. 060/00024/2019 also stands disposed of. No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 09.01.2019

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